

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,  
Principal Sessions Judge**

**Thursday, the 23<sup>rd</sup> day of September, 2021**

**Cr.L.M.P.No. 16360/2021**

in

**D-3 Ice House P.S. Crime No. 398/2021**

1. Harish

2. Balaji

.. Petitioners/Accused

Vs.

State Rep. by

The Inspector of Police,

D-3 Ice House Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Mohan Raj, V. Vinodha, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioners, who were arrested on 11.8.2021 for the offences punishable under Section 147, 148, 341, 294(b), 307, 336, 397 and 506(ii) IPC in Crime No. 398/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent of the offence. The 1<sup>st</sup> petitioner is aged 21 years. They have not committed any offence as alleged by the prosecution. False case has been foisted on them only for statistical purpose. Co-accused were already released on bail by this court. The petitioners are in custody from 11.8.2021 and prays for granting bail.

4. The case of the prosecution is that due to previous motive, these petitioners along with other accused attacked the defacto complainant using knife and wooden log and also robbed mobile phone from him.

5. According to CPP, the 1<sup>st</sup> petitioner is having 4 previous cases and the 2<sup>nd</sup> petitioner is having 9 previous cases and objects the grant of bail.

6. Since the 2<sup>nd</sup> petitioner is having 9 previous cases, this court is not inclined to grant bail to him at present. As far as the 1<sup>st</sup> petitioner is concerned, he is in custody for more than one month and he is on bail in the other cases pending against him as per the report of CPP. Considering the age of the 1<sup>st</sup> petitioner and duration of custody, this court is inclined to grant bail to the 1<sup>st</sup> petitioner alone subject to following condition.

7. Accordingly, the 1<sup>st</sup> petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned II Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the 1<sup>st</sup> petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the 1<sup>st</sup> petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the 1<sup>st</sup> petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the 1<sup>st</sup> petitioner in accordance with law as if the conditions have been imposed and the above 1<sup>st</sup> petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the 1<sup>st</sup> petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

(g) As far as the 2<sup>nd</sup> petitioner Balaji is concerned, this petition is dismissed.

Delivered by me today.

**Principal Sessions Judge**

Copy to :

1. The II Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

vv

CrI.M.P.No. 16360/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,  
Principal Sessions Judge**

**Thursday, the 23<sup>rd</sup> day of September, 2021**

**CrI.M.P.No. 16601/2021**

in

**F-5 Choolaimedu P.S. Crime No. 670/2021**

Joshua @ Lawrence

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
F-5 Choolaimedu Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. G. Sivakumar, S.K. Masthan, K. Sujan Kumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who was arrested on 29.8.2021 for the offences punishable under Section 341, 294(b), 323, 392, 397, 336 and 506(ii) IPC in Crime No. 670/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent of the offence. He has not committed any offence as alleged by the prosecution. False case has been foisted on him only for statistical purpose. He is in custody from 29.8.2021 and prays for granting bail.

4. The case of the prosecution is that this petitioner waylaid the defacto complainant and robbed Rs.800/- from him at knife point.

5. According to CPP, this petitioner is a habitual offender and having 9 previous cases. If he is released on bail, again he will indulge in similar nature of crime and serious objects the grant of bail.

6. Considering the antecedents of the petitioner, this court is not inclined to grant bail to the petitioner at present.

7. Petition is dismissed.

Delivered by me today.

**Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,  
Principal Sessions Judge**

**Thursday, the 23<sup>rd</sup> day of September, 2021**

**CrI.M.P.No. 16698/2021**

in

**F-5 Choolaimedu P.S. Crime No. 671/2021**

Lokesh @ Lokhi

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
F-5 Choolaimedu Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. K. Ramsankar, K. Mohanraj, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who was arrested on 2.9.2021 for the offences punishable under Section 363, 365, 342, 397 IPC in Crime No. 671/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent of the offence. He has not committed any offence as alleged by the prosecution. This petitioner is no way connected with the defacto complainant and other accused. He is in custody from 2.9.2021 and prays for granting bail.

4. The case of the prosecution is that this petitioner along with other accused kidnapped the defacto complainant under the pretext that they will drop him in his office which is on en-route of the accused. After he boarded into the car, the vehicle diverted into other route and went away from City limit and the victim was suddenly administered with sedative injection on his right arm and thereby became unconscious. After that the accused persons stolen his mobile phone, cash ATM card and abandoned him on street and fled away. On 29.8.2021 around 4.00 a.m. he awaked and with the help of public

reached home and noticed through ATM Rs.1 lakh was withdrawn from his account. Hence, the complaint was registered.

5. According to CPP, this petitioner is also accompanied with prime accused. When the complainant was boarded into car, the accused administered sedative injection to him and stolen away his mobile phone and cash. Arrest of the petitioner is very recent one. Hence, he objects the granting of bail.

6. Considering the nature of accusations made against the petitioner and short duration of custody, this court is not inclined to grant bail to the petitioner at present.

7. Petition is dismissed.

Delivered by me today.

**Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

Present: **Thiru R. Selvakumar, B.A., M.L.,**

**Principal Sessions Judge**

**Thursday, the 23<sup>rd</sup> day of September, 2021**

**CrI.M.P.No. 16699/2021**

in

S.C.No. 197/2021

(on the file of XXI Additional Sessions Judge, Chennai)

in

**H-1 Washermenpet P.S. Crime No. 602/2019**

Manikandan @ Poochi Manikandan

..Petitioner/Accused.

Vs

State by:

The Inspector of Police,  
H-1 Washermenpet Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. M. Illiyas, A. Venkateswara Babu, Counsel for the petitioner and of CPP for respondent and upon hearing them, this court delivered the following:

**ORDER**

1. The petitioner, who was arrested on 21.9.2021 on execution of NBW for the offences punishable under Section 294(b), 392 r/w 397, 427, 506(ii) r/w 34 IPC in Crime No. 602/2019 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner has been in custody from 21.9.2021. He could not appear before the trial court since he was under custody in another case. But the respondent police stated he was released from the prison. The respondent police failed to produce him under PT Warrant in this case. Therefore, NBW was issued against him on 17.8.2021. Prior to issuance of NBW he was regularly attended the court. Hereafter he will be regular in attending the court. He is ready to abide by any condition that may be imposed on him and prays for granting bail.

4. Learned CPP submits that the petitioner jumped bail. NBW was issued against him on 17.8.2021 for his non-appearance and it was executed only on 21.9.2021. The petitioner was absent for one month and now the case is posted for framing of charges. He further

submits that this petitioner is a habitual offender and having 33 previous cases. If he is released on bail, again, he will abscond and therefore, he opposes the grant of bail.

5. NBW was issued against the petitioner on 17.8.2021 and it was executed on 21.9.2021. This bail application is filed on 22.9.2021 i.e., on the next day of arrest. According to CPP, now the case is pending for framing of charges. Considering the stage of the case, antecedents of the petitioner and short duration of custody, this court is not inclined to grant bail to the petitioner at present.

6. Petition is dismissed.

Delivered by me today.

**Principal Sessions Judge**



IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,  
Principal Sessions Judge**

**Thursday, the 23<sup>rd</sup> day of September, 2021**

**Cr.L.M.P.No. 16702/2021**

in

**Central Crime Branch -1 Crime No. 175/2019**

Thiyagaprakash

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
Central Crime Branch-1,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Machavatharan, D. Raja, Rajendran, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who was arrested on 24.8.2021 for the offences punishable under Section 409, 420, 506(i) r/w 34 IPC in Crime No. 175/2019 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the occurrence said to have been taken place on 5.12.2018 and the complaint was given only on 27.5.2019. This petitioner is the proprietor of Aangel Trading Company, Kodambakkam, Chennai. Since heavy loss in the business, the petitioner could not return the money to the defacto complainant as promised by him and they sought time to settle the amount to the complainant. Instead of considering his request, this complaint has been lodged against him and two others. This petitioner is ready and willing to settle the amount to the defacto complainant and his daughter after deducting the earlier payment of Rs.2,12,800/- and Rs.33,500/- respectively. The petitioner is in custody from 24.8.2021 and prays for granting bail.

4. The case of the prosecution is that this petitioner along with other accused induced the defacto complainant and others to invest their amount in to their company and

promised them that if the complainant deposit Rs.1 lakh in their company, they will refund Rs.1900/- per day for 180 days and the deposited amount would be invested in the Share Market. Believing their honey coated words, the defacto complainant totally deposited Rs.8,00,000/- on various dates through NEFT and they issued vouchers and Customer ID also. The defacto complainant's daughter also deposited Rs.1,10,000/- with the petitioner's company through bank transaction. Thereafter, for 28 days, the petitioner transferred Rs.2,12,800 and Rs.33,500/- through NEFT to the defacto complainant and his daughter's account. Thereafter, he did not receive the amount. Hence, he went to the petitioner's office and enquired about non-payment of money. For which, all the accused joined together and threatened him with dire consequences. Hence, the complaint.

5. According to CPP, this petitioner is the prime accused. So far, more than 260 innocent persons were cheated. The total cheated amount runs to Rs.2,51,99,950/- . The petitioner has not come forward to settle the amount to anyone. Investigation is not yet completed. If he is released on bail, chances for absconding is more. Hence, he seriously objects the grant of bail.

6. Apart from the defacto complainant, several complaints were received. Cheated amount is more than Two Crores. This petitioner is the prime accused. He was arrested only on 24.8.2021. Investigation is at budding stage. According to CPP, more than 260 innocent persons were cheated. Considering the quantum of amount cheated and the stage of the investigation, this court is not inclined to grant bail to the petitioner at present.

7. Petition is dismissed.

Delivered by me today.

**Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,  
Principal Sessions Judge**

**Thursday, the 23<sup>rd</sup> day of September, 2021**

**CrI.M.P.No. 16706/2021**

in

**Central Crime Branch Crime No. 67/2020**

Usha Rani

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
Central Crime Branch,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Govindaraju, T. Vidya Sagar, M.K. Gowthaman, S.M.A. Mohammed Faiz Moideen, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who was arrested on 2.7.2021 for the offences punishable under Section 406, 420, 506(i) IPC r/w sec. 76(1) of Chit Funds Act in Crime No. 67/2020 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that she is innocent of the offence and she had not committed any offence at any point of time. Investigation is completed and Charge sheet was also filed in this case. The petitioner is in custody from 2.7.2021 and prays for granting bail.

4. The case of the prosecution is that this petitioner along with another accused conducted unregistered chit and collected more than Rs.27 lakhs from 14 innocent persons and later cheated them.

5. According to CPP, this petitioner is the prime accused. The petitioner has not come forward to settle the amount to anyone. Hence, he objects the grant of bail.

6. Investigation is completed and Charge Sheet has been filed in this case. The petitioner is in custody for the past 82 days. Considering the duration of custody and involvement of huge amount, this court is inclined to grant bail to the petitioner on condition to deposit Rs.2 lakhs.

7. Accordingly, the petitioner is ordered to be released on bail on her executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned Metropolitan Magistrate, for CCB and CBCID Cases, Chennai and on further condition that

(a) the petitioner shall also deposit a sum of Rs.2,00,000/- (Rupees Two Lakhs only) to the credit of the crime no. 67/2020 before the said court and the final order in respect of the amount will be passed at the end of the criminal proceedings by the trial court.

(b) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(c) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(d) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(e) the petitioner shall not abscond either during investigation or trial.

(f) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(g) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Principal Sessions Judge**

Copy to :

1. The Metropolitan Magistrate for CCB & CBCID Cases, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,  
Principal Sessions Judge**

**Thursday, the 23<sup>rd</sup> day of September, 2021**

**CrI.M.P.No. 16707/2021**

in

**V-1 Villivakkam P.S. Crime No. 668/2021**

Harif @ Harif Philips

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
V-1 Villivakkam Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Illiyas, A. Venkateswara Babu, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who was arrested on 21.7.2021 for the offences punishable under Section 341, 294(b), 336, 397 and 506(ii) IPC in Crime No. 668/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent of the offence. He has not committed any offence as alleged by the prosecution. False case has been foisted on him only for statistical purpose. He is in custody from 21.7.2021 and prays for granting bail.

4. The case of the prosecution is that this petitioner waylaid the defacto complainant and robbed Rs.500/- and a cell phone from him at knife point.

5. According to CPP, this petitioner is a habitual offender and having 16 previous cases and seriously objects the grant of bail.

6. Though the petitioner is having some previous cases, as far as this case is concerned, he is in custody for the past 82 days. Considering the duration of custody, this court is inclined to grant bail to the petitioner subject to following condition.

7. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XIII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Principal Sessions Judge**

Copy to :

1. The XIII Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

vv

CrI.M.P.No. 16707/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,  
Principal Sessions Judge**

**Thursday, the 23<sup>rd</sup> day of September, 2021**

**Crl.M.P.No.16604/2021**

in

**CBCID, OCU-II Cr.No.2/2020**

Sriharsha @ Harsaha

.. Petitioner/Accused.

Vs.

State Rep. by  
Deputy Superintendent of Police,  
Organized Crime Unit-II, CBCID,  
Chennai.

.. Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Arivazhagan, L. Sankaran, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who was arrested on 2.8.2021 for the offence punishable under Section 419, 420, 465, 468, 471 r/w.120B of IPC in Cr.No.2/2020 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. Petitioner's name does not find a place in the FIR. Only based on the confession statement of A1 and A2, this petitioner has been falsely implicated in this case. A1 and A2 were already granted bail by the Hon'ble High Court. The petitioner is in custody from 2.8.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with other accused colluded with each other created forged documents and secured MBBS Seat for A1/Dhanushkumar who applied for the NEET (UG) Examination, 2018, by way of impersonation and committed cheating. During investigation it came to light that this

petitioner received Rs.24 lakh from A2/father of A1 and arranged an impersonator to write NEET Exam on behalf of A1 and using the marks obtained by the impersonator A1 Dhanushkumar joined Madras Medical College. Rs.5 lakh transferred by A2 to the account of this petitioner establishes his involvement in the offence. This petitioner along with another absconding accused Amiya Bhushan(agent from Bihar) shared the amount . Investigation is pending and the other accused who involved in this case are yet to be secured. The petitioner is the main accused, he was arrested only on 2.8.2021. He belongs to State of Karnataka. If he is released on bail, there is every possibility of his absconding and tampering of evidences. Petitioner's earlier application moved by another counsel was dismissed only on 20.9.2021 and there is no change of circumstance. Thus, he seriously objects granting bail.

5. Considering the gravity of offence, the allegation against this petitioner, the fact that investigation is pending and the objection made by learned CPP, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

**Principal Sessions Judge**

nmk



IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,  
Principal Sessions Judge**

Thursday, the 23<sup>rd</sup> day of September, 2021

**Crl.M.P.No.16475/2021**

in

**CCB Crime No.123/2021**

M. Mohan

.. Petitioner/Accused

Vs.

State Rep. by  
The Sub-Inspector of Police,  
Central Crime Branch Team – XVII(A),  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. V. Ramachandran, C. Raja, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who was arrested on 4.9.2021 for the offences punishable under Section 465, 467, 468, 471 r/w 34 of IPC and 109 of IPC in Crime No.123/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He did not commit any offence. He is a Financier and in connection with financial transaction he received Rs.40 lakh, which has no relevance with the alleged transaction. Based on the confession statement of co-accused, this petitioner has been falsely implicated in this case and has been arrayed as A9. In order to show his bona fide, the petitioner is prepared to deposit the above said amount. Co-accused was granted bail by the Hon'ble High Court in Crl.O.P.No.16488/2021 on 17.9.2021. The petitioner is in custody from 4.9.2021 and hence prays for granting bail.

4. The case of the prosecution is that this petitioner and other accused colluded with each other grabbed the defacto complainant's property worth about a Crore by way of creating bogus documents.

5. According to learned CPP this petitioner identified A1/Prasanthi(daughter of A2) and A2/impersonator of Ponnurangam to the purchasers/A5 and A6 and signed as witness to the Sale Deed in favour of A5 and A6. He also facilitated A5 and A6 to obtain loan of Rs.70 lakh from ICICI Bank by mortgaging the property and also registered the mortgage deed. According to learned CPP, this petitioner is the main accused involved in creation of the forged documents. On search, number of forged documents, a sum of Rs.9 lakh and gold jewels weighing 66.30 sovereigns were seized from the house of the accused. He seriously objects granting bail stating that he cannot claim parity with that of the co-accused who was granted bail by the Hon'ble High Court considering the fact that he was only a mediator.

6. On perusal of the records, it appears one Ponnurangam was impersonated. A settlement deed was brought into existence in favour of A1/Prashanthi. In turn, she sold the property to one Kanagaraj Kumar/A5 and Kavitha/A6 under a registered sale deed dated 3.12.2020, wherein the petitioner herein is an attestor. Subsequently, the said property was mortgaged by A5 and A6 in favour of ICICI Bank and a loan of Rs.70 lakhs was obtained. A sum of Rs.40 lakh was received by this petitioner. Though he pleads ignorance, prima facie the amount received by him appears to be proceeds of crime. Co-accused was granted bail by the Hon'ble High Court as he was only a mediator. A property worth about a crore was grabbed by creating bogus documents. The petitioner is the brain behind the crime and he created the forged documents. Considering the nature of offence and involvement of the petitioner, this court is not inclined to grant bail to the petitioner at present.

7. Hence, the petition is dismissed.

Delivered by me today.

**Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,  
Principal Sessions Judge**

Thursday, the 23<sup>rd</sup> day of September, 2021

**Crl.M.P.No.16613/2021**

in

**J.4, Kotturpuram P.S. Cr.No.593/2021**

K. Sagayam

.. Petitioner/Accused.

Vs.

State Rep. by  
The Inspector of Police,  
J.4, Kotturpuram Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. R.S. Mangala Kumar, R. Rajarajeshwara Pandian, K. Sathiyamoorthy, S. Vijaya Shankar Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who apprehends arrest at the hands of the respondent police, for the alleged offence u/s. 341, 294(b), 324, 506(ii) IPC in Cr.No.593/2021 on the file of the respondent police, seeks anticipatory bail.
2. Learned counsel for the petitioner and the learned CPP were heard through Video Conference.
3. Learned counsel for the petitioners submits that there occurred only a wordy quarrel. The victim, who was under the influence of alcohol fell down on his own and sustained injuries. An exaggerated complaint has been given. Victim has been discharged from the hospital. Hence, prays for granting anticipatory bail.
4. Dispute between neighbours. According to learned CPP, injured has been discharged from the hospital. Except Sec.506(ii) IPC, the other offences are bailable. Under such circumstances, this court is inclined to grant anticipatory bail to the petitioner on condition.
6. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on his appearance, within a period of fifteen days from the date of receipt of a copy of

this order, before the learned IX Metropolitan Magistrate, Chennai on condition that the petitioner shall execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioner shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Principal Sessions Judge**

Copies to:

1. Learned IX Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, J.4, Kotturpuram Police Station, Chennai.

**nmk**

Cri.M.P.No.16613/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,  
Principal Sessions Judge**

Thursday, the 23<sup>rd</sup> day of September, 2021

**Crl.M.P.No.16142/2021**

**in**

**Crl.M.P.No.11907/2021**

**in**

**K.10, Koyambedu P.S. Cr.No.199/2021**

A. Anbarasan

... Petitioner/Accused.

vs.

State by  
The Inspector of Police,  
K.10, Koyambedu Police Station,  
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing learned CPP for the respondent and no representation having been made for the petitioner and his counsel M/s. R. Rajasekaran, C. Jayavel, this Court delivered the following,

**ORDER**

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.11907/2021, dt: 23.7.2021.

2. Learned CPP was heard through Video Conference. No representation for the petitioner.

3. The petitioner was granted bail by this court in Crl.M.P.No.11907/2021 on 23.7.2021 with some conditions for the offence u/s. 147, 148, 294(b), 341, 302, 506(ii) IPC. One such condition is that the petitioner shall appear before the learned Judicial Magistrate No.I, Chengalpet daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has not complied the condition properly. He has complied only for 14 days and from 25.8.2021, he remained absent and did not comply the condition as ordered. Hence, this court is not inclined to relax the condition and the petition is dismissed.

Delivered by me today.

**Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,  
Principal Sessions Judge**

Thursday, the 23<sup>rd</sup> day of September, 2021

**Crl.M.P.No.16151/2021**

**in**

**Crl.M.P.No.13711/2021**

**in**

**K.3, Aminjikai P.S. Cr.No.720/2021**

R. Perumal

... Petitioner/Accused.

vs.

State by  
The Inspector of Police,  
K.3, Aminjikai Police Station,  
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. G. Manju, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

**ORDER**

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.13711/2021, dt: 17.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted anticipatory bail by this court in Crl.M.P.No.13711/2021 on 17.8.2021 with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.
4. According to learned CPP, the petitioner has complied the condition for the past 22 days. Considering the period of compliance, this court is inclined to relax the condition.
5. Petition is allowed. Condition is relaxed in toto.

Delivered by me today.

**Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,  
Principal Sessions Judge**

Thursday, the 23<sup>rd</sup> day of September, 2021

**Crl.M.P.No.16605/2021**

in

**Crl.M.P.No.14980/2021**

in

**C.C.No.4730/2021**

(on the file of Chief Metropolitan Magistrate Court, Egmore, Chennai)

in

**EOW-II, Cr.No.13/2005**

H.B. Padmalatha @ Latha

... Petitioner/Accused.

vs.

State by  
The Inspector of Police,  
EOW-II,  
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. R.Y. George Williams, G. Sindhu, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

**ORDER**

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.14980/2021, dt: 3.9.2021.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. The petitioner was granted anticipatory bail by this court in Crl.M.P.No.14980/2021 on 3.9.2021 with some conditions. One such condition is that the petitioner shall appear before the Court concerned daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has complied the condition only for 5 days and thereafter failed to comply the condition as directed by this Court. Considering the short period of compliance, this court is not inclined to relax the petition. Hence, the petition is dismissed.

Delivered by me today.

**Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,  
Principal Sessions Judge**

Thursday, the 23<sup>rd</sup> day of September, 2021

**CrI.M.P.No.16606/2021**

**in**

**CrI.M.P.No.14031/2021**

**in**

**K.8, Arumbakkam P.S. Cr.No.959/2021**

Surendhar Raj @ Surendhar

... Petitioner/Accused.

vs.

State by

The Inspector of Police,  
K.8, Arumbakkam Police Station,  
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. B.M. Santharam, M. Elumalai, A. Umar Farook Ali, S. Vijaykumar, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

**ORDER**

1. Petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.14031/2021, dt:4.9.2021.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. The petitioner was granted bail by this court in CrI.M.P.No.14031/2021 on 4.9.2021 for the offence u/s.420, 511 IPC with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has been complying the condition from 7.9.2021 to 21.9.2021. However, considering the nature of offence, this court is inclined to modify the condition as follows:

“The petitioner shall appear before the respondent police once in a week, on every Monday at 10.30 a.m. until further orders.

Delivered by me today.

**Principal Sessions Judge**



IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,  
Principal Sessions Judge**

Thursday, the 23<sup>rd</sup> day of September, 2021

**Crl.M.P.No.16607/2021**

**in**

**Crl.M.P.No.14723/2021**

**in**

**B.2, Esplanade P.S. Cr.No.1296/2021**

Rajesh

... Petitioner/Accused.

vs.

State by

The Inspector of Police,  
B.2, Esplanade Police Station,  
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the learned CPP and no representation having been made for the petitioner and his counsel M/s. S. Conscious Ilango, M.P. Venkatakrisnan, A. Arikrisnan, this Court delivered the following,

**ORDER**

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.14723/2021, dt:31.8.2021.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. The petitioner was granted bail by this court in Crl.M.P.No.14723/2021 on 31.8.2021 for the offence u/s.341, 294(b), 506(i), 420 IPC with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has been complying the condition for the past 19 days till 21.9.2021. However, considering the nature of offence, this court is inclined to modify the condition as follows:

“The petitioner shall appear before the respondent police once in a week, on every Monday at 10.30 a.m. until further orders.

Delivered by me today.

**Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,  
Principal Sessions Judge**

Thursday, the 23<sup>rd</sup> day of September, 2021

**Crl.M.P.No.16609/2021**

**in**

**Crl.M.P.No.14036/2021**

**in**

**N.2, Kasimedu P.S. Cr.No.672/2021**

Sowmiya

... Petitioner/Accused.

vs.

State by

The Inspector of Police,

N.2, Kasimedu Police Station,

Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Iliyas and A. Venkateswara Babu, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

**ORDER**

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.14036/2021, dt: 31.8.2021.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. The petitioner was granted bail by this court in Crl.M.P.No.14036/2021 on 31.8.2021 with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has complied the condition for the past 15 days. Considering the period of compliance, this court is inclined to relax the condition.

5. Petition is allowed. Condition is relaxed in toto.

Delivered by me today.

**Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,  
Principal Sessions Judge**

Thursday, the 23<sup>rd</sup> day of September, 2021

**Crl.M.P.No.16611/2021**

in

**Crl.M.P.No.12481/2021**

in

**K.10, Koyambedu P.S. Cr.No.725/2021**

Valli

... Petitioner/Accused.

vs.

State by

The Inspector of Police,

K.10, Koyambedu Police Station,

Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. K. Suresh Kumar, Y. Venkatesan, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

**ORDER**

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.12481/2021, dt: 2.8.2021.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. The petitioner was granted bail by this court in Crl.M.P.No.12481/2021 on 2.8.2021 with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has complied the condition from 5.8.2021 to 21.9.2021. Considering the period of compliance, this court is inclined to relax the condition.

5. Petition is allowed. Condition is relaxed in toto.

Delivered by me today.

**Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,  
Principal Sessions Judge**

Thursday, the 23<sup>rd</sup> day of September, 2021

**Crl.M.P.No.16612/2021**

**in**

**Crl.M.P.No.13604/2021**

**in**

**H.6, R.K. Nagar P.S. Cr.No.1574/2021**

Vasanth

... Petitioner/Accused.

vs.

State by

The Inspector of Police,  
H.6, R.K. Nagar Police Station,  
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. E. Ananda Babu, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following,

**ORDER**

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.13604/2021, dt: 23.8.2021.

2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.

3. The petitioner was granted anticipatory bail by this court in Crl.M.P.No.13604/2021 on 23.8.2021 with some conditions for the offence u/s. 147, 148, 341, 294(b), 323, 324, 506(ii) IPC. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has not complied the condition properly. He has complied only for 10 days and from 12.9.2021, he absented himself and did not comply the condition as ordered. Hence, this court is not inclined to relax the condition and the petition is dismissed.

Delivered by me today.

**Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,  
Principal Sessions Judge**

Thursday, the 23<sup>rd</sup> day of September, 2021

**Crl.M.P.No.16628/2021**

**in**

**Crl.M.P.No.13802/2021**

**in**

**F.2, Egmore P.S. Cr.No.574/2021**

1. Mahalingam
2. Sathish Kumar
3. Shiny
4. Manikandan
5. Magesh Kumar

... Petitioners/Accused.

vs.

State by  
The Inspector of Police,  
F.2, Egmore Police Station,  
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing learned CPP for the respondent and no representation having been made for the petitioners and their counsel M/s. B. Shankar, V. Venkatesan, S. Sasikala, S. Sathya, this Court delivered the following,

**ORDER**

1. Petitioners seek relaxation of the condition imposed by this court in Crl.M.P.No.13802/2021, dt: 18.8.2021.

2. Learned CPP was heard through Video Conference. No representation for the petitioners.

3. The petitioners were granted anticipatory bail by this court in Crl.M.P.No.13802/2021 on 18.8.2021 with some conditions for the offence u/s. 147, 294(b), 452, 506(ii) IPC and Sec.3 of TNPPDL Act. One such condition is that the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioners have not complied the condition properly. They have complied the condition only for 8 days from 14.9.2021 to 21.9.2021 and thereafter, remained absent and did not comply the condition as ordered. Hence, this court is not inclined to relax the condition and the petition is dismissed.

Delivered by me today.

**Principal Sessions Judge**

nmk